

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **18.07.2024** THROUGH VIDEO CONFERENCE

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

Application No : -
Petition No : CP(IB)/221(CHE)2023
Name of Petitioner : Bhavya Nayak
& Vs
Name of Respondent : Sakthi Ganesh Textiles Pvt Ltd
Section : Sec 9 Rule 6 of IBC, 2016

ORDER

Present: Ms. Chinna Abraham, Ld. Counsel for Petitioner.
Mr. Prajeeth Prem, Ld. Counsel for Respondent.

Till date, counter / reply not filed, despite number of opportunities given.

It is seen that before filing the counter, advance copy was sent to the Petitioner, against which the Petitioner filed the rejoinder. However, the counter was returned for want of defects. Opportunity was given to the Respondent to file the counter after curing the defects with delay condone application, but no counter has been filed.

The right of the Respondent to file counter is closed.

Since, counter is not taken on record, rejoinder is also not taken on record.

Arguments heard.

Ld. Counsel for the Petitioner submits that the Registry may be directed to accept the written consent received from the proposed RP.

Order reserved.

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**[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)**

MS

-sd-

**[SANJIV JAIN]
MEMBER (JUDICIAL)**